Royalties received by Shrimati Indira Gandhi and members of her family

3634. SHRI JYOTIRMOY BOSU: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

- (a) the total amount of royalty received in India and abroad by Mrs. Indira Gandhi and her family members since 1964 from books written by Pandit Jawaharlal Nehru, breakup of such income—individual-wise and year-wise—may be given; (foreign exchange receipts to be shown separately):
- (b) whether any return for purposes of income-tax was filed by Mrs. Gandhi and her family members; and

(c) if so, details thereof?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) The erstwhile Prime Minister Smt. Indira Gandhi had informed the Reserve Bank of India in 1961 that she was given an amount of £ 1,000 by her late father out of his royalty earnings in U. K. This was deposited by her in an account London with Martins Bank Ltd. This account continued to be maintained by her with the approval of the Reserve Bank of India till March, 1970 when it was closed and the balance amount of £, 1126-3-5 was repatriated to India.

As per records available with the Income-tax authorities, except for the assessment year 1975-76. separate details of the royalty income received by her on books written by her father and on books written by her is not available. Statement 'A' showing (i) Assessment year, (ii) Gross royalty declared in the return; and (iii) Foreign exchange earnings is laid on the Table of the House. [Placed in Library. See No. LT-715/77].

On the basis of information available with the Income-tax authorities except Smt. Indira Gandhi no other member of her family has declared any income from royalty from books 1533 LS—4

written by Shri Jawaharlal Nehru in any of the returns filed by them.

(b) and (c). Statement 'B' showing details of returns filed by Smt. Indira Gandhi for the assessment years 1965-66 to 1976-77 is laid on the Table of the House. [Placed in Library. See No. LT-715/77].

Similar information in respect of Shri Rajiv Gandhi, Smt. Sonia Gandhi, Shri Sanjay) Gandhi for the years 1974-75 to 1976-77 is given in statements 'C'. 'D' and 'E' laid on the Table of the House. [Placed in Library. See No. LT-715/77]. Smt. Maneka Gandhi has not filed any income-tax return. Information relating to the assessment of Kumar Rahul Gandhi for the assessment year 1975-76 is given at statement 'F' laid on the Table of the House [Placed in Library, See No. LT-715/ 77] information relating to assessment of Kumari Priyanka Gandhi is being collected by the Income-Tax authorities.

Arrears of Income-tax

3635. SHRI K. PRADHANI: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

- (a) the details regarding the outstanding arrears of income-tax in different States, State-wise;
- (b) the number of such cases lying pending with the Courts or with the Income-tax Departments, State-wise; and
- (c) the efforts Government have made to realise the arrears?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (b). Statistics regarding tax arrears are not maintained State-wise. Information is available only according to the charges of Commissioners of Income-tax and is given in the statement.

(c). The Income-tax Act, 1961 provides for several steps for inforcing collection and recovery of tax arrears, such as levy of penalty, attachment of moneys due to the defaulter, distraint and sale of movable property, attach—

€: 99

ment and sale of immovable property, etc. Depending upon the facts and cir- ties concerned for recovery of tax cumstances of each case, suitable steps

are taken by the Income-tax authoriarrears.

Commissioner-charge wise details of were outstanding along with amount the cases in which income-tax arrears of arrears as on 31-3-77.

					(An	(Amount in crores of Rs.)				
S. No.	Name of charge							No. of cases as on 31-3-77*	Gross arrears as on 31-3-77	Net arrears as on 31-3-77
1				2				3	4	5
I	Agra ·	•	•	•	•	•	•	52470	6.25	4.49
2	Allahabad •		•		•	•	•	69113	8 · 62	5.53
3	Amritsar •	•	•		•	•	•	61953	8.94	7.02
4	Andhra Pradesh	I to	III		•	•	•	82330	23.88	12-48
5	Assam •	•		•		•		58393	6.29	4.33
6	Bihar I & II	•		•		•		111646	10.43	8·7 <i>7</i> .
7	Bombay City I to	o XI		•				353487	130.83	84.58
8	Bombay (Central	1)				•		776	24.24	13.32
9	Delhi I to V							248959	81.23	58.96
10	Delhi (Central)							480	12.42	7.80
11	Gujarat I to V							257190	55.69	26.77
12	Kanpur							33175	16.26	7.88
13	Haryana & Chan	digar	h·					19198	3.19	2.16
14	Juliundur •		•					39251	7.61	5.89
15	Kerala I & II						:	49307	12.81	7.90
16	Karnataka I & II	ī						90232	26.50	12.26
17	Lucknow ·	•						85083	14.79	8.99
18	Madhya Pradesh	I &	ΙΙ					196206	23.0 0	15.73
19	Meerut							43919	I'le 49	6.76
20	Vidarbha & Mara	athwa	ıda	•				4224	16.03	11.26
21	Orissa •							37424	4.62	3.81
22	Patiala •			•				39595	6.01	4: 30
23	Pune I & II		•					136024	12.66	8-26
24	Rajasthan I & II				•	•		82547	11.04	6.92
25	Tamil Nadu I to Coimbatore & M		s (Ce	ntral)	:	:	:	247845	80.60	46.87
26	West Bengal I to			. • ′	•	•	•)		
27	Asansol ·	•	•	•	•	•	٠.	364334	239.28	177-28.
28	Calcutta (C) I &	II	•	•	•	•	• _	671	18.46	9.22
	Тот	AL		•	•	•	•	2803832	873.56	569.84

^{*}The figures in Col. 3 above show the number of entries in the Demand and Collection Registers in respect of arrears upto Rs. 1 lakh and the number of tax payers in respect of arrears exceed ing Rs. 1 lakh.